



2026:AHC:16020

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 247 of 2026

Ramesh Chandra Yadav

.....Petitioner(s)

Versus

The State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Archana Singh, Bramh Narayan Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Bramh Narayan Singh, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents.

2. Prayer in the present petition is for a direction to the respondents to accord notional increment from 01.07.2020 till 30.06.2021. Reliance has been placed upon the judgement of the Hon'ble Apex Court in ***Civil Appeal No. 2471 of 2023 (The Director (Admin. and HR) KPTCL & Ors.) v. C.P. Mundinani & Ors***, decided on 11.04.2023.

4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the third respondent, the Finance Controller, Police Headquarters, Lucknow.

5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.

6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the third respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the third respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 22, 2026

A. Prajapati

(Vikas Budhwar,J.)